

In The Central Administrative Tribunal
Calcutta Bench

MA 620 of 2001
(OA 196 of 1997.)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. S. Biswas, Administrative Member

Chandra Nath Munda

- VS -

Eastern Railway

For the Applicant : Mr. A. K. Banerjee, Counsel

For the Respondents: Ms. R. Basu, Counsel

Heard on : 27-09-2001

Date of Order : 27-09-2001

ORDER

D. PURKAYASTHA, JM

This is a case for restoration of the O.A. 196 of 1997 after setting aside the order of dismissal dated 31-7-2001. We find that there is sufficient cause for restoration of the O.A. So, the O.A. 196 of 1997 is restored to its original position after setting aside the order of dismissal dated 31-7-2001. MA is thus disposed of.

S. Biswas
(S. Biswas)
Member (A)

D. Purkayastha
(D. Purkayastha)
Member (J)

DKN